

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE V.G. ARUN

THURSDAY, THE 30TH DAY OF APRIL 2020 / 10TH VAISAKHA,  
1942

OP (DRT) TMP NO. 1 OF 2020

PETITIONER

THE KERALA STATE CO OPERATIVE BANK LTD,  
KANNUR BRANCH,  
REPRESENTED BY ITS AUTHORIZED OFFICER  
REGIONAL OFFICE, COLOMBO COMPLEX,  
M M ALI ROAD, KOZHIKODE

RESPONDENTS

1. PUNJAB NATIONAL BANK  
REPRESENTED BY AUTHORIZED OFFICER.  
KANNUR BRANCH  
1ST FLOOR, SUSHIL TOWERS,  
BANK ROAD, KANNUR - 670001
2. SMT. ZEENATH M, W/O ABDUL,  
AZEEZ KADEEJA MANZIL  
CHALAD P O KANNUR DISTRICT - 670014
3. SRI. ABDUL AZEEZ.,  
KADEEJA MANZIL, CHALAD P.O.  
KANNUR DISTRICT - 670014

BY PUBLIC PROSECUTOR SRI.E.C.BINEESH 0123

THIS OP (DRT) HAVING COME UP FOR ADMISSION ON  
30.04.2020, THE COURT ON THE SAME DAY PASSED THE  
FOLLOWING:

**V.G.ARUN, J.**

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**O.P.(DRT) TMP No. 1 of 2020**  
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**Dated this the 30<sup>th</sup> day of April, 2020.**

**ORDER**

Admit. Sri.C.Ajith Kumar takes notice for the 1<sup>st</sup> respondent. Respondents 2 & 3 by speed post.

2. The learned counsel for the 1<sup>st</sup> respondent Bank submits that no sale has taken place based on Ext.P-1 notice.

3. In such circumstances, there is no requirement for any interim orders in the matter. It is open for the petitioner to agitate the matter before the Debt Recovery Tribunal. The original petition is admitted and kept pending only because of the submission made by the learned counsel for the petitioner that, at present the Debt Recovery Tribunal is not functioning.

Post on 18.5.2020.

**V.G.ARUN  
JUDGE**